

Central Administrative Tribunal, Principal Bench

Contempt Petition No.564 of 2001 in
Original Application No.1847 of 1999

New Delhi, this the 27th day of September, 2001

Hon'ble Mr. Justice Ashok Agarwal, Chairman
Hon'ble Mr. M.P.Singh, Member(A)

Shri T.C.Verma
R/o 1304(West) Bagichi Tasuk Rai
Kundi Watan,Ajmeri Gate,
Delhi-6

- Applicant

(By Advocate: Shri S.K.Gupta)

Versus

1. Shri K.Kosal Ram
Secretary
Ministry of Urban Development
Nirman Bhawan, New Delhi

2. Shri Krishan Kumar
Director General of Works
CPWD, Nirman Bhawan,
New Delhi

- Respondents

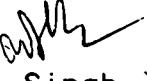
O R D E R (ORAL)

By Justice Ashok Agarwal, Chairman

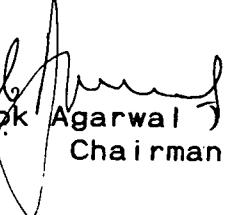
By an order passed on 6.12.2000 in OA-1847/99, directions were issued to the respondents to assign seniority to the applicant from the date of his promotion to the post of Assistant Architect i.e. with effect from 13.11.87 and grant him all consequential benefits. Aforesaid directions have remained to be complied with till date. We, however, find that in the aforesaid order, no time limit has been prescribed for compliance. In the circumstances, we find that interests of justice will be duly met by prescribing a time limit for compliance.

2. Present contempt petition, in the circumstances, is disposed of with a direction to respondents to comply with the aforesaid directions within a period of two months from the date of service of a copy

of this order. Present contempt petition is disposed of in the aforesated terms.


(M.P. Singh)
Member(A)

/dkm/


(Ashok Agarwal)
Chairman